

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

Item No. 122
(IB)-840(PB)/2018

IN THE MATTER OF:

PEC Ltd.

.... Applicant/Petitioner

Vs.

S.L. Consumer Products Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 23.10.2018

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner/Applicant: Mr. Aakash Sehrawat, Mr. Rajesh kr. Gautam, Advs
For the Respondent(s): -

ORDER

Learned counsel for the petitioner states that the order dated 12.09.2018 has been complied with and affidavit to that effect has been filed which is there on record.

Application being CA No. 1078(PB)/2018 is filed by the corporate debtor and a copy of the same is served to the counsel for the petitioner. Reply to the application, if any, be filed before the next date of hearing.

List for arguments on 07.12.2018.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

23.10.2018
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